

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.3603/2018

This the 24th day of September, 2018

Hon'ble Ms.Praveen Mahajan, Member (A)

Ms.Usha Choudhary,
Aged 70 years (Approx.)
W/o Shri Devendra Choudhary
C/o Sh. R.K. Singh
V-C, Takshila, Abhay Khand-III,
Indirapuram, Ghaziabad,
UP-201012.

—Applicant

(By Advocate: Shri K.M. Singh)

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.
2. The Deputy Commissioner, KVS, R.O.;
K.V.Namkum Campus, Namkum,
Ranchi, Pin-834010. —Respondents

(By Advocate: Shri S.Rajappa with Ms. Sweena Nair appears on advance notice)

ORDER(ORAL)

At the very outset, learned counsel for the applicant states that he would be satisfied if the representation of the applicant dated 10.10.2017 (Annexure A-8), is decided by the respondents by way of an appropriate order in a time bound manner.

2. In view of limited prayer of the applicant, the respondents are directed to decide the aforesaid representation of the applicant by way of passing a reasoned and speaking order expeditiously and in any case not later than three months from the date of receipt of a certified copy of this order.
3. O.A. is disposed of at the admission stage. No costs.

(Praveen Mahajan)
Member(A)

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